

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 119

(IB)-129(PB)/2019

IN THE MATTER OF:

Gurpreet Singh

.... **APPLICANT / PETITIONER**

Vs

Indirapuram Habitat Centre Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Vinod Chaurasi, CA

For the Respondent:

Mr. Ashotosh Gupta,

Mr. Gaurav Rana, Mr. Abhishek Aggarwal,

Advs. for Corporate Debtor.

ORDER

Reply is stated to have been filed and a copy thereof shall be handed over to the counsel for the petitioner during the course of the day.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 05.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)